

Petrol Pumps/Gas Agencies

6092. SHRIMATI SUKHDA MISRA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of gas agencies and Petrol Pumps sanctioned in Delhi and Uttar Pradesh during 1993 to 1997 location-wise;

(b) whether those allotments were given to deserving candidates;

(c) if so, the details thereof;

(d) if not, the number of such allotment cancelled by the Supreme Court and the number out of them are still running; and

(e) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (e) The number of the Retail Outlets and LPG distributorships allotted in Delhi and Uttar Pradesh during the period 1993 to 1997 is as under :

	RO	LPG
Delhi	130	60
UP	349	154

These ROs/LPG distributorships include both allotted through normal selection procedure as well as under discretionary quota. The allotments made under discretionary quota were challenged in the Hon'ble Supreme Court through Writ Petition (c) No. 26/95 filed by the Common Cause and the Hon'ble Supreme Court *vide* its Order date 25.9.96 had cancelled 15 retail outlet dealerships and directed oil companies to stop operation of petrol pumps which were commissioned, by 31.10.96 and thereafter take over the petrol pump premises from these persons within ten days. Of these R.Os. 8 fall in Delhi and 4 fall in U.P. Similarly, in writ petition No. 4003/95 filed by Centre for Public Interest Litigation challenging the allotments against discretionary quota the Hon. High Court of Delhi *vide* its order dated 29.8.97 has also cancelled 72 dealerships/distributors and directed oil companies to take over the dealership/distributorships cancelled by them, which were in operation by 1.12.1997. Out of these 72 dealerships/distributors, 17 pertain to Delhi and 22 pertain to U.P. All the commissioned ROs and LPG distributorships have been taken over by the oil companies. Further action is being taken as per the Orders of the Hon'ble High Court.

12.00 hrs.

PAPERS LAID ON THE TABLE

A copy of Annual Accounts of National Human Rights Commission, New Delhi for the years 1994-95 and 1995-96 alongwith Audit Report thereon and Statement showing reasons for delay

[English]

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : I beg to lay on the Table:

(1) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the years 1994-95 and 1995-96 together with Audit Report thereon, under sub-section (4) of section 34 of the Protection of Human Rights Act, 1993.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT. 1389/98]

Annual Reports of Bengal Immunity Ltd. Calcutta, Hindustan Antibiotics Ltd., Pune etc.. review of their working etc. etc.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF FOOD AND CONSUMER AFFAIRS (SARDAR SURJIT SINGH BARNALA) : I beg to lay on the Table —

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(a) (i) Review by the Government of the working of the Bengal Immunity Limited, Calcutta, for the year 1996-97.

(ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT. 1390/98]

(b) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 1996-97.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year